

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) The Government are not aware of any such study.

(b) Does not arise.

(c) No scientific plan is under consideration.

### **Regularisation of Encroachments on Forest Land**

7691. SHRI CHHABIRAM ARGAL:  
SHRI UTTAMRAO LAXMAN  
RAO PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it was recommended in the Forest Ministers Conference held on 12th May, 1989 to regularise all the encroachments on forests' land upto 24th October, 1980.

(b) if so, whether Government have taken a decision to that extent; if not what are the constraints in this regard:

(c) the names of States that have submitted proposals for settlement of all the encroachments that took place upto 31 December, 1976;

(d) the action taken in this regard, State-wise; and

(e) if not, the reasons, therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) and (b). In the Forest's Conference held on 11-12th May 1989, it was recommended that proposals for regularisation of encroachments of the earlier period in respect of which all formalities except issuance of formal order was com-

pleted, should be considered favourably for expeditious clearance. Such consideration was to be limited to those cases in which the states had identified beneficiaries prior to 1980 and demarcated the area to be allotted to them. State Governments have been requested to take follow-up action.

(c) Proposals for regularisation of encroachments that had taken place prior to enactment of Forest (Conservation) Act, 1980 have been received from Madhya Pradesh, Kerala, Karnataka and Maharashtra States.

(d) and (e). The action taken state-wise, on the proposals received is as below:—

(i) Madhya Pradesh: Essential wanting details have been sought from the State Government.

(ii) Kerala: Absolute stay has been granted by Kerala High Court against issuance or allotment of any patta in Idukki district.

(iii) Karnataka: District wise consolidated proposals have been asked for from State Government.

(iv) Maharashtra: Proposals has been received only in respect of Dhule District. Certain essential lacking details have been sought from State Government.

[Translation]

### **Service Conditions for Civilian Working in M.E.S.**

7692. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether Civilians are also working in Military engineering Service;

(b) if so, the details of their service conditions;

(c) whether separate service rules are applicable to defence and civilian employees working on the same post in M.E.S.;

(d) if so, whether any memorandum from representatives of civilian employees has been received in this regard; and

(e) if so, the action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) The civilian employees working in the MES are governed by Civil Service Regulations.

(c) Yes, Sir.

(d) and (e). Representations have been received from certain MES employees Associations highlighting inter-alia, issues regarding postings and transfers, Cadre Review, revision of pay scales of clerical cadre, relief in income tax, provision of better medical facilities etc. These would be looked into with reference to extent orders/instructions.

[English]

**Appointment to the Post of Sr. Accounts Officer in Kendriya Vidyalaya Sangathan**

7693. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether rules of promotion to a single selection post prescribe that five persons

from the feeder post should be considered;

(b) whether it is also provided that where there is a single post in a feeder cadre, composite method of selection is adopted in which both departmental and non-departmental candidates are considered by a single committee for appointment in a selection post; and

(c) if so, the reasons for not adopting the said procedure in the case of appointment to the posts of Senior Accounts Officer and Senior Audit Officers in the Kendriya Vidyalaya Sangathan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRICHIMANBHAI MEHTA)

(a) According to Government of India instructions, the field of choice in the feeder cadre is to be restricted to five eligible persons for filling up one vacancy by promotion.

(b) Such a provision exists in the guidelines issued by the Government of India.

(c) The guidelines of the Government of India on composite method of selection are not relevant to the common Recruitment Rules for the posts of Senior Accounts Officer and Senior Audit Officer in the Kendriya Vidyalaya Sangathan. The posts of Senior Accounts Officer and Senior Audit Officer in the Sangathan have been filled by promotion Accounts Officer/Audit Officer/Accounts-cum-Inspecting Officer, in accordance with the method laid down in the recruitment Rules.

**Pay Scale of Yoga Teachers**

7694. SHRI RAJ MANGAL MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any difference in the pay scales of Yoga teachers working in